

Central Administrative Tribunal

Principal Bench: New Delhi

RA No.11/97
IN
OA no.1202/93

20

New Delhi this the 20 day of January 1997.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

Sh. Satnam
S/o Sh. Parmanand
WZ-39 Shiv Nagar
New Delhi - 110 018.

...Applicant

(By advocate: None)

Versus

1. The Director
EM 6, MGOs Branch
Army Headquarters, DHQ P.O.
New Delhi.
2. The Commandant
505 Army Base Workshop
Delhi Cantt.

...Respondents.

(By advocate: Shri V.S.R.Krishna)

O R D E R

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

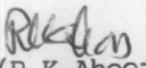
This RA has not been filed within the time stipulated in the Rules. Therefore a miscellaneous application for condonation of delay has been filed. It is alleged that the applicant was hospitalised with effect from 19.8.96 and was advised rest for two months. But the RA has been filed only on 18.12.96, Nothing is stated as to why after two months from 19.8.96 there was delay. Further it is pertinent to note that the counsel appearing in this RA and in RA No.7 of 1997 in OA 626/90 disposed of by a common judgement is one and the same. In RA 7/97 the deponent Shri Prakash Chand had as a ground for condonation of delay stated that he was unwell and hospitalised w.e.f. 19.8.96 and was advised 2 months' rest. It is sufficient to state that this averment is baseless and

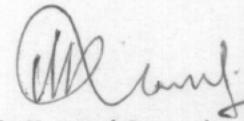
-2-

(21)

cannot be accepted. Even otherwise, the RA cannot be entertained as there is no specific ground. There is no case that the order sought to be reviewed suffers from any error apparent on the face of records or that there is any other relevant facts or circumstances which warrant a review. Hence the remedy of the petitioner if he is aggrieved by the decision is to approach Hon'ble Supreme Court.

2. The RA and the MA are therefore dismissed.


(R.K.Ahoja)
Member (A)


(A.V.Haridasan)
Vice Chairman (J)

aa.